

**Water-Borne Sanitary System In
Kanpur Cantonment Area**

6821. SHRI V. SREENIVASA PRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether the Cantonment Board, Kanpur has given its sanction to various occupiers/owners of premises in the Cantonment area for converting the service privies into water-borne sanitary system during the last three years;

(b) whether the Board could not get these orders implemented;

(c) whether, as a result, scavengers are still being engaged by the owners of premises to carry out inhuman tasks everyday;

(d) if so, the facts thereof; and

(e) the action proposed to be taken against the reluctant owners/occupiers of such premises in the area who have not implemented the order as yet?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) to (e). The Cantonment Board issued notices under Section 135 of the Cantonments Act, 1924. to various owners/occupies of houses in Cantonment area asking them to get their service privies converted into water borne systems. All the owners/occupiers who applied for additions/alterations etc. in their houses for conversion into water borne sanitary system were given sanction and those sanctions have been implemented. However, most of the owners/occupiers expressed their inability to convert service privies into water borne systems either due to scarcity of water or non-availability of sewerage line facility in the vicinity of their houses. The Cantonment Board considered such requests genuine and decided to pend these cases till ade-

quate water supply/underground sewerage was made available.

The owners/occupiers of houses which do not have water borne sanitary system are still engaging scavengers/sweepers for cleaning the service privies.

Setting up of Sainik School in Maharashtra

6822. SHRI VASANT SATHE: Will the PRIME Minister be pleased to state:

(a) whether there is no Sainik School in Vidarbha region of Maharashtra;

(b) if so, whether there is a proposal to set up one such school in that region during Eighth Plan;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) There is no Sainik School in Vidarbha region. However, one Sainik School is functioning in Maharashtra at Satara.

(b) to (d). A Sainik School is established on the specific request of a State Government, as the entire capital expenditure and a major portion of the recurring expenditure of the school has to be borne by the State Government. No concrete proposal for opening a Sainik School in Vidarbha region has been received in this Ministry from the Government of Maharashtra.

**Expenditure Incurred on Pakistan P.O.
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6823. SHRI SANAT KUMAR MANDAL: Will the PRIME MINISTER be pleased to state:

(a) whether any claim was lodged against the Pakistan Government for the